

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 97 of 2020**

**IN THE MATTER OF:**

**K. S. Sreenivasan**

**...Appellant**

**Versus**

**Landmark Housing Projects (India) Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Ms. Anasuya Chaudhury and Mr. Kumar Anurag Singh, Advocates.**

**For Respondents: Mr. Mukul Lather, Advocate.**

**ORDER**  
**(Through Virtual Mode)**

**11.06.2020** Shri Mukul Lather, Advocate representing the Respondent submits that he could not gain access to the records lying in his office due to lockdown restrictions. Prayer is made for a short adjournment. Having regard to the ground projected, we adjourn the matter to **18<sup>th</sup> June, 2020**.

Meanwhile, status quo shall be maintained in regard to the nature and character of the subject matter of the Agreement for Sale in Schedule B, till next date of hearing.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*